

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 4795/2017

(Arising out of impugned final judgment and order dated 12-01-2017 in CRLA No. 2220/1982 passed by the High Court of Judicature at Allahabad)

SAGAR ALIAS SHIV SAGAR & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln(s) for bail)

Date : 21-07-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s)

Mr. Neeraj Kr. Jain, Adv.

Mr. Sanjay Singh, Adv.

Ms. Somitra Saran, Adv.

Mr. Rajeev Singh, AOR

Mr. Ashutosh Kumar Srivastava, Adv.

For Respondent(s)

Mr. Ankit Mishra, Adv.

Mr. Mordhwaj Singh, Adv.

Mr. Kanupriya, Adv.

Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioners wants to file deposition of eye-witnesses.

Let the needful be done within two weeks. List the matter thereafter.

(NIDHI AHUJA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER